

THE HIGH COURT OF MEGHALAYA SHILLONG

HCM/III/16/2014/

Dated February 3, 2014

STANDING ORDER NO.1 OF 2014

In supersession of all previous Standing Orders applicable, following matters shall be entertained and heard by Division Bench of the Court:-

1. All Writ Appeals.
2. All matters relating to Tax matters.
3. Public Interest Litigations.
4. Appeals under Companies Act.
5. Matters pertaining to Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) Act.
6. Any such matters as may be specifically directed on the judicial side to be listed, before Division Bench.
7. Criminal Appeals in which maximum punishment prescribed for the offence is imprisonment for life or death.
8. Death Ref. Cases.
9. Arbitration Appeals.
10. Confirmation of Decree of Divorce and other Matrimonial Appeals.
11. Writ Petitions against Order of CAT.
12. Custodial Death cases.
13. Contempt Petition (Crl).
14. Contempt Appeal(Civil).
15. Writ Petition challenging acquisition of land.
16. Writ Petition Challenging election processes at Pre-election stage.
17. Cases in respect of service matter of Judicial Officers.
18. Writ petitions relating to collection of tolls in Check Gates and Weighbridges on public roads as well as settlement of such Check Gates and Weighbridges.

CHIEF JUSTICE